

(2021) 06 GUJ CK 0053

In the Gujarat High Court

Case No : R/Special Civil Application No. 6359 Of 2021

Sangitaben Rajeshbhai Solanki

APPELLANT

Vs

Public Information Officer And Deputy District Development
Officer

RESPONDENT

Date of Decision : 08-06-2021

Acts Referred:

Constitution Of India, 1950 — Article 226
Right to Information Act, 2005 — Section 18(1)

Citation : (2021) 06 GUJ CK 0053

Hon'ble Judges : Ashutosh J. Shastri, J

Bench : Single Bench

Advocate : Kevalsinh B Rathod, Amit R Joshi, Sahil Trivedi

Final Decision : Disposed Of

Judgement

Ashutosh J. Shastri, J

This petition under Article 226 of the Constitution of India is basically filed for the purpose of seeking expeditious hearing of an application submitted

under Section 18(1) of the Right to Information Act, 2005, which is attached to the petition compilation.

When the matter is taken up for hearing, learned advocate Mr.Amit R. Joshi for the petitioner upon instructions has requested that the petitioner may

be permitted to file an appropriate application before the authority i.e. respondent No.3 for seeking expeditious disposal of his pending application and

has requested for issuance of some direction so as to see that application can be dealt with at the earliest. Since the merit is not to be dealt with an

innocuous relief sought at this stage, this court without issuance of the Notice to the other side, is inclined to dispose of the petition by considering the

request of the petitioner.

Considering the aforesaid submission, petitioner is permitted to file an appropriate application before the respondent No.3 for seeking expeditious

disposal of his application under Section 18(1) of the Right to Information Act, 2005 within a period of one week. As and when such application is

submitted by the petitioner, the respondent No.3 is directed to consider the same and shall decide the same at the earliest.

It is made clear that this Court has not expressed any opinion nor has examined merit of the application.

It is independently left it open for the respondent No.3 to take an appropriate decision in accordance with law.

It is expected that such application shall be considered by the authority at the earliest.

With these observations, the present petition is disposed of as not pressed. Direct service is permitted.